

taking all possible chances to harass the people.

Therefore, I request in this august House to enquire into the matter so that peace can return in the backward region. At the same time, stern action should be taken against the police who create such terror in the region and disturb the life of the common people.

**12.29 hrs.**

**RE. HOLDING OF ELECTIONS IN DELHI**

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, this is for the first time that you have given me an opportunity to speak in this session for which I am thankful to you. Mr. Speaker Sir, twenty four Members of Lok Sabha have given you a notice. Prime Minister had stated in the national executive of Congress Seva Dal that elections would be held very soon in Delhi and four ex-BJP ruled states. Mr. Speaker Sir, you would remember that the Minister of Home Affairs had stated during December, 1991 that elections would be held within a period of six to eight months. Bill has already been passed, legislation has been enacted but no action has been taken in Delhi for constituting Legislative Assembly after delimitation.

[*English*]

MR. SPEAKER: I will ask the Minister of State for Home, Shri Rajesh Pilot to pay attention to this because this matter was brought to my notice before also, I want a response from you...(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, it was promised in this House that a legislative Assembly to Delhi would be given within a period of six to eight months and elections would be held. The Government had sought time till August. The Bill had been passed and delimitation had been

done. Thereafter it was stated that elections would be held in October or December. I would like to know if Delhities would be deprived of their democratic rights? The last elections were held in 1983 and about ten years have since passed. There is no state in this country where elections have not been held for such a long time. Delhi has been left on the mercy of bureaucracy. All the decisions are being taken by the bureaucracy and Delhi has lost its original character. I would like to give an example...(*Interruptions*)

MR. SPEAKER: Please speak a bit slowly.

(*Interruptions*)

SHRI MADAN LAL KHURANA: Sales tax was increased in Delhi. Delhi has its own peculiar distributing character. As a result the trade of Delhi has ruined. There is no elected representative to listen to even small grievances of the people of Delhi...(*Interruptions*) There is no Government worth the name. So far as law and order situation is concerned, murders and dacoities are on the rise. Delhi is not a colony where polls can be held as per the wishes of the Government. I mean to say that the Act for providing Legislative Assembly to Delhi has already been passed, delimitation has been done.....(*Interruptions*) By polls are being held at many places in the country in the month of May. Last year the Minister of Home Affairs had decided that polls would be held in May. This decision was taken in your chamber. I would like to seek your protection...(*Interruptions*) If the Minister of Home Affairs has promised this to the people of Delhi then why can't the elections be held in the month of May? As regards other four states, as per the constitutional provision elections should be held within six months. Six month's period will end in the month of June. I would like to submit that Government should hold elections in Rajasthan, Madhya Pradesh, Himachal Pradesh, Uttar Pradesh and Delhi in the month of May. This is my demand as well as the demand of the House and for that matter of the entire

country. (*Interruptions*)

[*English*]

MR. SPEAKER: I was told that this Bill had to be passed in the last Session. Probably because of some difficulty, it could not be passed.

(*Interruptions*)

MR. SPEAKER: I am helping you.

I was told that this Bill would be introduced in the House. Then, I was told, because of the Constitutional amendment, the Bill would not be passed as it was introduced. Probably the Bill has been withdrawn, I do not know. They wanted to withdraw the Bill, make an amendment and then get it passed. I just want to know what is the Government position on that point? If you do not have information now, please pass it on later.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): I will check up the position and let you know about it.

SHRI LAL K. ADVANI (Gandhi Nagar): We just now pointed out to them in respect of the Bill relating to the Corporation. But what Shri Madan Lal Khuranaji mentioned just now had a relevance to the promise given by the Home Minister in December, 1991 when the Assembly Bill was passed and it was at that time that we had urged the Government to give a precise dateline by which the Assembly would be constituted and, at that point of time, this Parliament was assured formally by the Home Minister that within six to eight months, the Assembly would be constituted and elections would be held. So, Corporation is a separate matter. We would certainly be happy if the Corporation also is constituted early and Corporation is also elected. But that does not allow the Government to stand on the Assembly elections. These are two different issues.

MR. SPEAKER: Probably the details are not passed on to him.

SHRI LAL K. ADVANI: As you have asked them to make a statement, I would request the Government to make a formal statement tomorrow on the entire aspect.

MR. SPEAKER: I do not know whether the statement has been made. But let us first of all inform Shri Madan Lal Khurana and then let us discuss and come before this House, if it is necessary. I leave it to you please.

[*Translation*]

SHRI MANGAL RAM PREMI (Bijnor): Mr. Speaker, Sir, through you, I would like to draw the attention of the Government towards the condition of scavengers. All the Governments since independence, have been ignoring this section of the society, this is the reason for their deteriorating standard of living. Today, this society has the largest number of illiterate, poor and helpless people. Congress Government considers itself the only well-wisher of this section. But their position has been same for the last 45 years. In Prime Minister's speech and President Address emphasises has been laid on the need to stop this practice but no commission has so far been set up in this regard whereas Prime Minister and President both have said so. The Prime Minister from the rampart of the Red Fort as also in the meeting of Balmiki Society has promised to appoint a Commission, but it has not been Appointed so far. They talk about a 1200 crore rupees scam. This House will discuss another scam of Rs. 1200 crore rupees plan for this. Next year, there will be another 1200 crore. There is no such scheme so far and none has been benefitted thereby. I have heard that one crore and fifty lakh rupees are being provided to those people to construct toilets. Those people will not be benefitted in any way. Other people will have the facility of toilets and benefit of it. I would like to say that as per the promise made by the Prime Minister this scheme should be announced without any delay and the name of the Chairman and members of the proposed Commission should be declared so that the